

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Deh

RC NO : BD1/2016/E/0003

Branch : CBI/BSFB/ND

U/s : 120-B r/w 201, 420, 436, 468, 471, 477-A, 409 IPC
& Section 13(2) r/w 13(1)(c) & (d) of PC Act, 1988

CBI Vs Sunil Gupta & Ors.

15.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No. 24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present: Sh. Naveen Giri, Ld. PP for CBI.

Ld. PP for CBI submits that sanction is still awaited.

IO has filed documents and charge-sheet, however, did not get these documents checked from Ahlmad. Ld. Counsel for CBI submits that he will inform the IO and the IO will get these documents checked from Ahlmad and if there is any discrepancy, he will move appropriate application.

Put up on 11.08.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District



The signed hard copy of the order shall be placed on record as and the regular functioning of the Courts at Rouse Avenue Complex, New

(Signature)

Delhi is resumed.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi



(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/15.07.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi



RC No. : 217-2013-A-0003
Branch : CBI/AC-II/New Delhi
U/S : 120B, r/w 420 IPC and Section
7, 8, 9, 12 & 13(2) r/w 13(1) (d) of
P.C. Act, 1988
CBI Vs. S.P. Tyagi & Ors.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Near Dayal Upadhyay Marg, New Delhi

15.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No. 24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present : Sh. Navin Kumar Giri, Ld. Counsel for CBI.

Ld. Counsel for CBI submits that he has filed an application for rectification in the Letter of Request issued by this Court to Tunisia.

Ld. Counsel for CBI submits that the request for service of summons was issued by this Court on 07.07.2020, however, in serial no. 3, the name of the country was written as Italy instead of Tunisia.

I have gone through the material on record.

The same appears to be typographical error. A request for service of summons be issued after carrying out the aforesaid corrections.

The application filed by CBI is accordingly disposed of.




signed copy of this order is being sent through whatsapp to

Arvind

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

Ahmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/15.07.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi



CC No : 02/15
RC NO : 217 2011 A 0004
Branch : CBI/ACU-V/New Delhi
U/S : 120B, 420 IPC
r/w 13(2) r/w 13(1)(d) of P.C. Act, 1988
CBI Vs. Randhir Singh Thakur and others

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New De'

15.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present: None.

Ld. Counsel for accused no. 2, V. K.Gulati has filed a judgment relied upon by accused no. 2 in support of his application for discharge.

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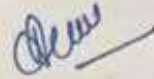


The signed hard copy of the order shall be placed on record as and

Arvind Kumar

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Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/15.07.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi



Misc. Appl. No. 249/2019
ED Vs. Sanjay Bhandari & Ors.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Anandapuri, Connaught Place, New Delhi

15.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta, Ld. SPP for ED.
Sh. Mahesh Gupta, DD for ED

Matter is taken up at the request of Ld. Counsel for ED for issuing summons to Non Applicants No. 1 to 7, 13 and 14.

Ld. Counsel for ED ^{Arora} further submits that on 04.07.2020 when this matter was taken up, no one has appeared for non applicants 1 to 7, 13 and 14 although on 19.3.2020 Sh. Amit Arora, Ld. Proxy Counsel for Sh. Yusuf Khan, Advocate had appeared and submitted that he would be filing vakalatnama on the next date of hearing. He further submits that this Court had directed Ahlmad to issue notice to Counsel for aforesaid non applicants through whatapp.

Ahlmad submits that Sh. Amit Arora, Ld. Proxy Counsel for Non applicants 1 to 7, 13 and 14 has informed him that he is not engaged in this



Arora

matter any more.

Sh. ARVIND KUMAR
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en Dayal Upadhyay Marg, New D.

Ld. Counsel for the ED submits that copy of the application has already been supplied to sh. Amit Arora, Ld. Counsel for non applicants No. 1 to 7, 13 and 14 through email.

It is noted that Sh. Amit Arora, Ld. Proxy Counsel for Sh. Yusuf Khan, Advocate appeared for non-applicants no. 1 to 7, 13 and 14, on 19.03.2020 and submitted that he would be filing vakalatnama for non applicants no. 1 to 7, 13 and 14 on the next date of hearing and also submitted that he would file his reply after receipt of copy of application. Vakal^{of}nama has not been filed by Sh. Amit Arora, till date.

Under the facts and circumstances, I deem in appropriate that notice be issued to Non Applicants 1 to 7, 13 and 14. Notice be also issued to Sh. Amit Arora, Advocate who has appeared for the aforesaid Non Applicants and submitted that he would be filing vakalatnama on the next date of hearing.

Ld. Counsel for ED submits that ED shall be filing rejoinder during the course of day at the e-mail ID of court

The matter is already fixed for 20.07.2020.

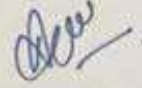


Put up on 20.07.2020.

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(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi 15.07.2020

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